

(ख) फिलहाल, इन स्टेशनों की इमारतों के ढांचे में परिवर्तन करने का कोई विचार नहीं है।

SCHEME OF CASH INCENTIVES FOR EXPORTS

5623. **SHRI N. K. SOMANI :**
SHRI RAGHUVIR SINGH
SHASHTRI :

Will the Minister of COMMERCE be pleased to state :

(a) whether the scheme of cash incentives for certain Indian exports like steel and engineering products is being reviewed by Government;

(b) whether the scheme is being replaced by tax concession on export earnings ; and

(c) whether such initiatives are being taken by Government in the face of the devaluation of pound sterling ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI) : (a) to (c) . Certain proposals for review of the assistance of exports, in the light of the devaluation of the pound sterling, are under consideration. It is not possible to indicate the form of concession, if any, at this stage.

मिलों द्वारा छोटे व्यापारियों से खरीदे गये पटसन के मूल्य का भुगतान

5624. श्री लखण लाल कपूर : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि:—क्या यह सच है कि मिल मालिकों ने पटसन के छोटे व्यापारियों को देय राशि का कई महीनों तक भुगतान नहीं किया है, जिसके परिणामस्वरूप पटसन उत्पादकों से पटसन नहीं खरीदा जा रहा है और पटसन 25 रुपये प्रति मन के भाव बिक रहा है ; और

(ख) यदि हां, तो इस संबंध में सरकार का क्या कार्यवाही करने का विचार है ?

वाणिज्य मंत्रालय में उप-मंत्री (श्री सुहृद्मद शाकी कुरेशी) : (क) श्रीमन्, जहां तक सरकार को मालूम है, ऐसा नहीं है। इस समय पटसन के मूल्य लगभग न्यूनतम समर्थक मूल्य के स्तर पर ही हैं।

(ख) मिलों तथा पटसन समीकरण भंडार संस्था द्वारा की जाने वाली खरीदारियों के

अतिरिक्त राज्य व्यापार निगम सहकारी समितियों के द्वारा कच्चे पटसन की खरीदारियों को बढ़ा रहा है।

REGISTRATION OF CARS IN GOVERNMENT QUOTA

5625. **SHRI RAM CHARAN :** Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that Secretaries and Joint Secretaries in the Government of India are allowed to get priority registration of cars after every six months in Governments quota :

(b) if so, the reasons therefore; and

(c) whether it is a fact that Section Officers in the Ministries are not allowed to apply for priority registration for cars and if so, the reasons therefor ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) : No, Sir.

(b) Does not arise.

(c) The following classes of officers are eligible to apply for priority allotment of cars out of the Central Government quota :

(i) Officers whose scale of pay reaches up to Rs. 1250/- and above irrespective of the actual pay drawn by them.

(ii) Officers who are drawing a basic pay of Rs. 900/- p.m. and above irrespective of their pay scale.

(iii) All medical officers, irrespective of their scale of pay and/or actual pay drawn.

(iv) Officers who are entitled to car allowance, irrespective of the scale of pay of the actual pay drawn.

These rules have been evolved after taking into account, *inter alia* the capacity of an officer to purchase and maintain a car.

Section officers who do not fall in one or the other of the above mentioned categories are not eligible to apply for priority allotment of cars out of the Central Government quota.